

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
BANGALORE
COURT NO. 2**

Appeal No. : ST/21103/2017-DB

[Arising out of Order-in-Appeal No. CAL-EXCUS-000-APP-70-2017 dated
22/03/2017 passed by the Commissioner of Central Excise, Customs &
Service Tax(Appeals-II), Cochin-18]

V.K. Nandakumar

Proprietor M/s. Southern Traders
No.27/162 Puthiyara
Calicut – 673 004.

....Appellant

Vs.

**Commissioner of Central Excise,
Customs & Service Tax**

Mananchira,
Calicut,
Kozhikode – 673 001.

....Respondent

APPEARANCE:

None
Vs.

.... for Appellant

Mr. Rajesh Shastry, AR

... for Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

Final Order No. 21207 / 2023

Date of Hearing: 01/11/2023

Date of Decision: 01/11/2023

Per: P.A. AUGUSTIAN

None appeared for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated

Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

Ganesh